

**National Company Law Tribunal**

**Allahabad Bench**

CP No.(IB) 64/ALD/2017,  
CA No. 207/2018,  
CA No. 220/2018

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2018**

**NAME OF THE COMPANY: Varanasi Auto Sales**

**SECTION OF I & B CODE: 10 IBC**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

**CP NO. (IB) 64/ALD/2017, CA NO. 207/2018, CA NO. 220/2018**

Ms Gunjan Jadwani, Advocate for the Applicant, Sh. Ranjan Mukherjee alongwith Sh. Saurabh Basu, Advocate for the Resolution Professional, is present in the Court.

CA NO. 220/2018 has been filed by Resolution Professional in connection with the CP NO. (IB) 64/ALD/2017 seeking certain direction against the respondent to deposit lump sum amount with the applicant at the earliest and further request has been made under **Section 19 (3) I & B Code, 2016** that Corporate Debtor is not co-operating in spite of instruction given by this Court.

Corporate Debtor is directed to fully co-operate with Resolution Professional, failing which action shall be initiated against the Corporate Debtor. However, Resolution Professional is further directed to make concrete efforts to keep the Corporate Debtor as going concern, since he is managing the affairs of Corporate Debtor. RP should make payment to the employees & other statutory dues so that work of the company should not be affected. No directions can be given to the Corporate Debtor for depositing lump sum amount, and Resolution Professional is directed to proceed in the matter as per regulations and manage the affairs & finance of Corporate Debtor in such a way that it remains a going concern.

List the matter on 23<sup>rd</sup> October 2018, for further consideration.

**Dated: 20.09.2018**

**SAROJ RAJWARE,  
MEMBER (T)**

**V.P. SINGH,  
MEMBER (J)**